

COUNCIL OF STATES

Friday, 15th July 1952

The Council met at a quarter past eight of the clock, MR. CHAIRMAN in the Chair.

MR. CHAIRMAN 7 The 28th of July 1952 was allotted for private Members' Bills. No notice of any private Members' Bills has been received. As we have accumulated a lot of Government business, Monday, the 28th July, will now be allotted for the transaction of official business.

PAPERS LAID ON THE TABLE**DECLARATIONS OF EXEMPTIONS ISSUED UNDER SECTION 6 OF THE REGISTRATION OF FOREIGNERS ACT, 1939**

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : Sir, I beg to lay on the Table the following Declarations of Exemptions issued under section 6 of the Registration of Foreigners Act 1939, beginning with the 31st January 1952 and ending with the 24th May 1952 :

No. of Declaration of Exemption	Date
1/8/52-F. 1	31st January 1952 (10 Declarations).
1/10/52-F. 1	5th February 1952 (1 Declaration).
1/11/52-F. 1	7th February 1952 (2 Declarations).
1/14/52-F. 1	17th February 1952 (1 Declaration).
1/15/52-F. 1	19th February 1952 (1 Declaration).
1/16/52-F. 1	23rd February 1952 (1 Declaration).
1/18/52-F. 1	7th March 1952 (1 Declaration).
1/19/52-F. 1	18th March 1952 (4 Declarations).
1/20/52-F. 1	19th March 1952 (1 Declaration).
1/21/52-F. 1	29th March 1952 (5 Declarations).
1/22/52-F. 1	1st April 1952 (2 Declarations).
1/24/52-F. 1	9th April 1952 (1 Declaration).
1/28/52-F. 1	16th April 1952 (5 Declarations).
1/29/52-F. 1	13th May 1952 (1 Declaration).
1/30/52-F. 1	25th April 1952 (1 Declaration).
1/31/52-F. 1	5th May 1952 (1 Declaration).
1/32/52-F. 1	24th May 1952 (3 Declarations).

[Placed in the. Library. See No. P-30/52.] 80
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CENTRAL ADVISORY COUNCIL (PROCEDURAL) . RULES, 1952 AND THE REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS RULES, 1952

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) : Sir, I beg to lay on the Table under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951, a copy each of the following Rules published in Notifications Nos. S. R. O. 813 and S. R. O. 1141, dated the 8th May and 9th July 1952, respectively :—

- (j) The Central Advisory Council (Procedural) Rules, 1952.
- (tt) The Registration and Licensing of Industrial Undertakings Rules, 1952-

MOTION REGARDING JOINT COMMITTEE ON THE BILL TO PROVIDE FOR THE CONSTITUTION AND REGULATION OF CERTAIN AIR FORCE RESERVES ETC.

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) ; Mr. Chairman, I beg to move. :

That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith, and resolves that the following Members of the Council of States be nominated to serve on the said Joint Committee:

- (1) Shri Jaspat Roy Kapoor,
- (2) Shri Jagannath Das,
- (3) Shri Kailash Bihari Lall,
- (4) Shri M. Govinda Reddy,
- (5) Shri Pir Mohammed Khan,
- (6) Shrimati Mona Hensman,
- (7) Shri H. D. Rajah,
- (8) Shri K. C. George,
- (9) Shri C. G. K. Reddy, and
- (io) the Mover.

PROF. G. RANGA (Madras) : Sir, I take it that we have to accept this Motion for concurrence, subject to the remarks made yesterday by various Members of the House on this side and also the assurance that you were good enough to give that this would not be treated as a precedent. This matter is before the Rules Committee and also before yourself, Sir, and subject to whatever agreement you may reach with the hon. the Speaker on the other side, I have no objection to agree to this.

Mr. CHAIRMAN : The question is:

That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith, and resolves that the following Members of the Council of States be nominated to serve on the said Joint Committee :

- (i) Shri Jaspat Roy Kapoor,
- (2) Shri Jagannath Das,
- (3) Shri Kailash Bihari Lall,
- (4) Shri M. Govinda Reddy, (j)
- Shri Pir Mohammed Khan,
- (6) Shrimati Mona Hensman,
- (7) Shri H. D. Rajah,
- (8) Shri K. C. George,
- (9) Shri C. G. K. Reddy, and
- (io) Shri N. Gopaldaswami.

The motion was adopted.

THE CRIMINAL LAW AMENDMENT BILL, 1952—(Continued)

MR. CHAIRMAN : We now proceed with the further discussion on the motion moved by Shri C. C. Biswas on the 23rd July :

That the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, and to provide for a more speedy trial of certain offences, as passed by the House of the People,*be taken into consideration.

The Law Minister was in the middle of his speech and he will now continue his reply.

PROF. G. RANGA (Madras) : Sir, before we proceed further, I

would like, with your permission, to refer to a matter of privilege. In the news published today of yesterday's proceedings by the press services, you will find that only the Law Minister has been mentioned by name, while giving the summary of his speech. With regard to the other speakers who preceded him during the whole of yesterday's debate it has only been reported that such and such points were mentioned. They did not even take the trouble of naming the speakers. Sir, the purpose of our speeches in this House—and my hon. friends on the Treasury Benches also will come to realise the import of what I say, if their speeches are also blacked out in the manner in which our speeches have been blacked out—will be lost if this practice is followed. I say this because all of us speak not only to the galleries here but also to the whole of India. The Ministers seek to reach the public by their speeches here. So do we. If the Ministers fail to achieve this, then they know the cost of it. If we cannot reach the public, if our message does not reach the people, then not only we ourselves but also the Ministers will have to pay the price for it, because then it will mean that there is only one governmental party and there is no opposition. It is a Parliament in name then and the parliamentary opposition is a show and only a show without any substance. Therefore, I say, it is as much in the interest of our hon. friends on the Treasury Benches not to chuckle as they seem to do now, but to take the thing as seriously as we do and see to it that a better account is provided for the benefit of the public and also for the Members of Parliament by the press services.

KHWAJA INAIT ULLAH (Bihar) : Sir, we have some responsibilities to the public at large and our constituencies must know that their views are expressed by us here and that we voice their demands, and grievances before the Government. Therefore the proceedings in the House here must be properly reported. '